

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 205 OF 2018**

**Dated: 22<sup>nd</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**The Tata Power Company Limited (Distribution) ....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Neha Garg  
Mr. Ashwin Ramanathan for R-2

Mr. Lokesh Malik  
Ms. Manpreet Kaur for R-3

**ORDER**

The learned counsel, Mr. Malcolm Desai, appearing for the Appellant and the learned counsel, Mr. Lokesh Malik, appearing for the third Respondent pray for one week time to file reply to the IA No. 29 of 2019 filed by the second Respondent for direction.

The learned counsel, Mr. Ashwin Ramanathan, appearing for the second Respondent also prays for one week time thereafter to file rejoinder to the reply to be filed by the counsel for the Appellant and the third Respondent on IA No. 29 of 2019

Submissions of the learned counsel for the Appellant and the Respondent Nos. 2 and 3, as stated supra, are placed on record.

The learned counsel for the Appellant and the third Respondent are permitted to file reply to the IA No. 29 of 2019 on or before 29.01.2019, after duly serving copy to the counsel for the second Respondent. Thereafter, the counsel appearing for the second Respondent is permitted to file rejoinder to the reply filed by the counsel for the Appellant and the third Respondent on IA No. 29 of 2019 on or before 05.02.2019, after duly serving copy to the counsel for the Appellant and the third Respondent.

The learned counsel for the third Respondent is also permitted to file reply to the main appeal by 05.02.2019, after duly serving copy to the counsel for the Appellant and, thereafter, the counsel for the Appellant is permitted to file rejoinder to the reply filed by the counsel for the Respondent Nos. 2 and 3 by 19.02.2019, after duly serving copy to the counsel for the Respondent Nos. 1, 2 and 3.

Respondent Nos. 4 to 7, though served, are unrepresented.

List the IA No. 29 of 2019 (for direction) for hearing on **07.02.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 2 and 3.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/kt

**(Justice N.K. Patil)**  
**Judicial Member**